

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 97 of 2020

IN THE MATTER OF:

K.S. Sreenivasan

....Appellant

Vs.

Landmark Housing Projects (India) Pvt. Ltd.

....Respondent

Present:

**For Appellant: Mr. Kumar Anurag Singh, Mr. Devesh Tripathi and
Ms. Anasuya Choudhury, Advocates**

**For Respondent: Mr. R. Balasubramaniam, Sr. Advocate with Mr.
Kumar Dushyant Singh and Mr. Mukul Lather,
Advocates**

O R D E R
(Virtual Mode)

01.09.2020: Due to paucity of time this matter could not be taken up.

Till the next date of hearing the interim order(s) passed earlier shall continue.

Post this Appeal for hearing (part heard) on **10th September, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[V.P. Singh]
Member (Technical)

sa/nn